

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PB AT NEW DELHI
IN
O.A. NO. 269 OF 2024**

IN THE MATTER OF:

Sanavvar

...APPLICANT

VERSUS

State Of U P

...RESPONDENTS

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Filed by 

I K Kapila
Advocate for R18
D 082, DLF Capital Greens, New Delhi
Mail : kapilaik@yahoo.co.in
9582063272

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**RESPONSE/ REPLY of R-18 M/S MMD GREEN SOLUTIONS
TO REPORT OF JOINT COMMITTEE DATED 2.8.2024 AND
CPCB REPORT DATED 18.9.2024.**

MOST RESPECTFULLY SHOWETH:

1. That the Original Application under Sections 14 and 15 of 'NGT Act, 2010') was registered on the basis of a letter petition dated 16.09.2023 sent by Sanavvar S/o Shamim resident of Sikhera village Tehsil Muzaffarnagar District Uttar Pradesh on complaint that huge air pollution is being caused by emission of poisonous industrial gases and black smoke by various industrial units including industry situated at Jansad Muzaffarnagar which is collecting tyre oil by burning the tyres and thereby causing air pollution.
2. That Upon consideration of the matter, this Hon'ble Tribunal was pleased to direct vide order dated 21.5.2024 to obtain factual and action taken report from a Joint Committee

comprising of comprising District Magistrate, Muzaffarnagar, UPPCB (hereinafter referred to as 'UPPCB') and Central Pollution Control Board (hereinafter referred to as 'CPCB'). Further, upon consideration of the report of Joint Committee dated 2.8.2024, Hon'ble Tribunal was pleased to implead answering Respondent as Respondent No 18. Upon Request of the answering respondent , Hon'ble Tribunal was pleased to allow three weeks time to file response vide order dated 19.9.2024.

3. It is respectfully submitted that the Answering Respondent is operating the batch process type unit for tyre pyrolysis oil production for which due consent from UP Pollution Control had been obtained with validity up to 31.7.2024. A copy of the consent order is enclosed herewith as **Annexure R18/1**. The application for renewal of consent has been refused without any show cause notice and opportunity of hearing due to deficiencies observed by joint committee during its inspection. Representation against it has been submitted to UPPCB to reconsider its decision.
4. That The Consent order prescribed the condition that SOP of year 2015 by MoEFCC shall be complied. Said SOP was issued by MoEFCC vide OM F no. 23-61/ 2015- HSMD dated 24.11.2015. A copy of said OM is enclosed herewith as **Annexure R 18/2**. Accordingly unit has installed PLC,

nitrogen purging system and ETP. Necessary arrangements for fire fighting have also been made beside making semi mechanised arrangement to prevent fugitive emissions during Carbon removal. Photographs are enclosed as **Annexure R 18/3 colly.**

5. Response to Joint Committee Report dated 2.8.2024

The Report of Joint Committee is placed at running page 58-252. Relevant inspection report for R 18 is placed at running page 212-219. The tabular brief of the recommendations and actual status at site is as under

S No	Recommendation of Joint Committee	Actual Status at unit	Remark
1	Unit shall obtain consent under Air/Water Act	Consent valid till 31.7.2024. Renewal of Consent is refused by UPPCB without any notice or opportunity of hearing due to deficiencies pointed out by joint committee.	Representation has been submitted to UPPCB. Decision awaited.
2	Obtain NOC for GW	Applied for NOC	Water requirement being admittedly less than 10 kld, NOC is not compulsorily required from

			GW deptt as per CGWA guidelines of Sept 2020.
3	Hazardous Waste Authorisation not obtained	Authorisation application refused by UPPCB without any SCN due to deficiencies pointed out by joint committee from UPPCB.	Unit is registered with HW Operator. Copy of registration agreement enclosed as Annexure R18/4. Authorisation application will be resubmitted in 2 weeks
4	Register for EPR on CPCB portal	In process for registration on CPCB portal	Requirement for it is not mentioned in SOP, 2015
5	Instal ETP and comply ZLD condition in consent.	ETP has been installed and functional. Effluent from ETP being used for horticulture with in premises	
6	Implement mechanised feeding system	Mechanised feeding system provided.	
7	Replace wood with purge water for initial heating	Purge water is treated in ETP and sludge from ETP is being used for initial heating of furnace.	

8	Install Operational ETP and ensure recycling of treated effluent within process.	Physio- Chemical ETP is available and functional. Treated effluent is used within unit for horticulture in premises.	ETP is used intermittently as per requirement.
9	Stack shall be properly maintained,	30 m high Stack is being properly maintained.	
10	Ensure removal of carbon through mechanised means without causing spillage.	Carbon is removed through mechanised means without causing spillage.	
11	Leakage from pipe line of oil and gas be repaired.	Ensured there is no leakage from oil and gas pipe line	
12	Purge water be properly stored and treated in ETP	Purge water is being properly stored and treated in ETP	
13	Proper hygienic working be ensured .	Proper hygienic working is being ensured.	
14	Workers be provided PPE kit, mask etc	Workers are provided PPE kit, mask etc.	
15	Install PLC	PLC is installed	
16	Implement Nitrogen purging system	Nitrogen purging system provided,	
17	Install PLC based gas detection system.	PLC based gas detection system provided.	
18	Enhance fire fighting system	Fire fighting cylinders are provided.	.

19	Maintain record of supply of carbon black and oil to actual user/processor	Record of supply of carbon black and oil to actual user/processor is maintained.	
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6. RESPONNSE TO CPCB REPORT DATED 18.9.2024

That on the basis inspection of joint committee report on 4th and 5th July 2024 at Tyre Pyrolysis units, CPCB has submitted separate report on 18.9.2024 before Hon'ble Tribunal which is placed at Running page 263- 468. The Report of CPCB has clarified that effluent generation from these units is about 400-600 litres/ day only. Relevant report pertaining to answering respondent is placed at running page 428-435. The report conforms to report of Joint Committee , therefore the response already submitted to recommendations of joint committee report at para 5 above may be read as response to CPCB report .

The report of CPCB has also recommended Action Plan for Tyre Pyrolysis Oil units placed at running page 322-323. CPCB has recommended that units should start maintaining detailed records **immediately**, implement recommendation regarding installation of mechanised feeding system, 100% recycling of treated effluent, installation of PLC based detection system installation of nitrogen purging system with in **one month**, implement recommendation regarding obtaining NOC from

GWB, obtaining Hazardous Waste Authorisation, registration under EPR on CPCB portal, install mechanised system for carbon removal, install PLC based automation system within **3 months**. UPPCB has been advised to carry treatability study of purge water and prescribed industry specific emission norms within **6 months**. The answering respondent has already complied all recommendations at the unit and applied for NOC for Ground Water extraction. Consent and Authorisation application under HWM Rules is refused by UPPCB due to deficiencies pointed by Joint Committee. As said, deficiencies have been removed. Fresh application for renewal of consent and grant of Authorisation will be submitted again within two weeks.

7. That the UPPCB has issued a Show Cause notice dt 11.9.2024 for closure of unit on ground of findings of joint committee. The answering respondent has submitted reply to the SCN on 3.10.2024. Further decision of the Board is awaited.

DATED: 14.10.2024

FOR MMD GREEN ENERGY SOLUTIONS


Respondent No 18 PROPRIETOR

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PB AT NEW DELHI**

OA NO. 269 OF 2024

IN THE MATTER OF:

SANAAVAR

...APPLICANT

VERSUS

STATE OF UP & OTHERS AND OTERS ...RESPONDENTS

A F F I D A V I T

I, Amit Bansal , S/O Late Sh Rajesh Kumar , R/O S-7 Ist Floor, West Jyoti Nagar, New Delhi at present at New Delhi, do hereby solemnly affirm and declare as under: -

1. That I am presently Prop. of M/S MMD Green Energy Solutions, Jhansath Road, muzaffarnagar (UP).
2. That I am fully conversant with case as derived from office record and competent to swear to this affidavit.
3. That I have read the accompanying Response/ Reply to the Report filed by Joint Committee and CPCB before Hon'ble Tribunal in the present case. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
4. That the Annexure are true copy of its original.



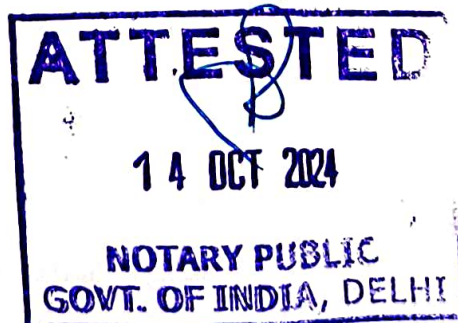
For MMD GREEN ENERGY SOLUTION

DEPONENT

Proprietor

VERIFICATION:

Verified at New Delhi on this day of Oct 2024, I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.



DEPONENT



UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226016
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 26/06/2021

Ref No. -
129473/UPPCB/Muzaffarnagar(UPPCBRO)/CTO/air/MUZAFFARN
AGAR/2021

To,

Shri RAJESH KUMAR
M/s MMD GREEN ENERGY SOLUTIONS
7th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar, MUZAFFARNAGAR, 251001
MUZAFFARNAGAR

Sub : - Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. MMD GREEN ENERGY SOLUTIONS

Dated : 26/06/2021

Reference Application No. 12534449

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MMD GREEN ENERGY SOLUTIONS, under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions.
 2. This consent is valid for the period from 01/08/2021 to 31/07/2024.
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board

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by SINGH ANKIT
Date: 2021.06.26
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Regional Officer
UPPCB, Muzaffarnagar

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

U.P. Pollution Control Board

Dated : 26/06/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Fuel Oil 10 MTD, Carbon Black 4 MTD, Steel Wire 3 MTD.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Heating Furnace (02 Nos.)	Fuel Oil	01	Particulate Matter	30 M. High from Ground Level (Combined Stack)

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	As per E.P. Rules

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.
Specific Conditions:

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1. Industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified/approved laboratory.
2. This consent is valid only for production of Fuel Oil 10 MTD, Carbon Black 4 MTD, Steel Wire 3 MTD ONLY by using 02 heating furnace.
3. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016.
4. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
6. Exhaust stack of DG set of 62.5 KVA should have 2.0 meter high above from nearest roof top. For control of noise, acoustic enclosure should be installed on DG Set.
7. Industry shall ensure proper operation and maintenance of Air Pollution Control Devices.
8. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
9. Industry shall use only liquid fuel/gaseous fuel for heating furnace.
10. The unit should be operated in fully covered shed.
11. The unit shall be operated in an environment friendly and sustainable manner and should not have any adverse impact on surrounding environment.
12. Industry will operated according to Standard Operating Procedures (SOP) issued by Ministry of Environment, Forest and Climate Change, Govt. of India vide letter No. F.No.23-61/2015-HSMD dated 24.11.2015 and compliance report submit to this office within two months from the date of issue of consent to operate.
13. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
14. In case of violation of above mentioned conditions or received any public complaint and found correct, the consent shall be withdrawn.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

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by SINGH ANKIT
Date: 2021.06.26
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Regional Officer
UPPCB, Muzaffarnagar



UTTAR PRADESH POLLUTION CONTROL BOARD

Building, No TC-12V Vibhuti Khund, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 26/06/2021

Ref No. -
129471/UPPCB/Muzaffarnagar(UPPCBRO)/CT
O/water/MUZAFFARNAGAR/2021

To ,

Shri RAJESH KUMAR
M/s MMD GREEN ENERGY SOLUTIONS
7th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar ,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. MMD GREEN ENERGY SOLUTIONS

Dated :26/06/2021

Reference Application No. M/2534376

- For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. MMD GREEN ENERGY SOLUTIONS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
 - This consent is valid for the period from 01/08/2021 to 31/07/2024 .
 - In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

SINGH Digitally signed
by SINGH ANKIT
ANKIT Date
2021.06.26
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Regional Officer
UPPCB, Muzaffarnagar

Enclosed : As above
(condition of consent):

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.NIMD GREEN ENERGY SOLUTIONS vide

Consent Order No. 12534376/ Water

Dated : 26/06/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Fuel Oil 10 MTD, Carbon Black 4 MTD, Steel Wire 3 MTD.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	0.7	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	0.0 (Scrubbing water shall be recycled)

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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1. Unit should not discharge any kind of industrial effluent. This consent is valid only for domestic discharge. Scrubbing water shall be recycled.
2. This consent is valid only for production of Fuel Oil 10 MTD, Carbon Black 4 MTD, Steel Wire 3 MTD ONLY by using 02 heating furnace.
3. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
4. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
5. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.
6. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016
7. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.
8. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
9. Industry shall use only liquid fuel/gaseous fuel for heating furnace.
10. The unit should be operated in fully covered shed.
11. The unit shall be operated in an environment friendly and sustainable manner and should not have any adverse impact on surrounding environment.
12. The industry will have to ensure permission from the CGWA before groundwater extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. Industry will operated according to Standard Operating Procedures (SOP) issued by Ministry of Environment, Forest and Climate Change, Govt. of India vide letter No. F.No.23-61/2015-HSMD dated 24.11.2015 and compliance report submit to this office within two months from the date of issue of consent to operate.
14. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.
15. In case of violation of above mentioned conditions or received any public complaint and found correct, the consent shall be withdrawn.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

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Regional Officer
UPPCB, Muzaffarnagar

STANDARD OPERATING PROCEDURE
Import and recycling OF Waste Tyre Scrap for the production of Tyre Pyrolysis Oil

1. Background

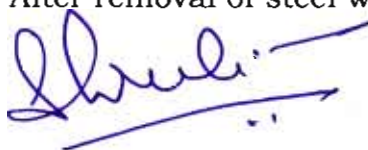
- 1.1 Pyrolysis is a thermal degradation process carried out in the absence of oxygen/air so that combustion of material does not take place. Pyrolysis of tyres and rubber products produce low-grade oils, pyrolysis gas (pyro-gas), carbon-black-char and steel. Technologies are available to produce high quality oils comparable viscosity and calorific values comparable with diesel and gasoline type fuels. However, it was reported that tyre pyrolysis has not been economically viable in United States as full-scale operations could not be achieved due to costly clean-up operations.
- 1.2 Environmental and safety concerns in these plants arise due to fire hazards, emission of fine carbon particles and odor nuisance and need for flaring of excess pyro gas.
- 1.3 Most of the tyre pyrolysis units in the country are batch processes producing primarily oils for use as fuel oil in industrial furnaces. The pyro-gas generated from pyrolysis process is used as fuel in the pyrolysis process. In these plants the full tyres are fed to the pyrolyser manually and at the end of the process the steel wire and carbon are taken out manually. This leads to lot of carbon spillage, exposure of workers to fine carbon particles and working in the unconducive environment in the pyrolyser. In some of the plants some explosions also have been reported due to frequent opening of the reactors in the hot conditions. The flare system is also not properly designed. Since the system is not completely closed, the odor problem is prevalent throughout the plant. These are some of the major shortcomings of such plants.

2. Requisite facilities and standard operating procedures for the production of Tyre Pyrolysis Oil:

The applicant desires to import waste pneumatic tyres to produce pyrolysis oil and carbon-black-char may be considered only the units have requisite facilities as given below:

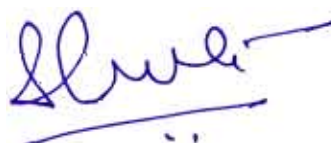
2.1 Batch process:

- 2.1.1 The feed to the pyrolysis reactor should be devoid of steel. After removal of steel wire the tyre can be put either in the



form of crumbs or chips (which can be made simply by cutting without going for the shredding process). Further the feeding arrangement of the rubber crumb to the reactor should be mechanised.

- 2.1.2 The initial heating of the reactor should be done by liquid fuel or gas. The flue gas should be released to the environment through a chimney of at least 30 metres height.
- 2.1.3 After initial heating, during the pyrolysis process, the pyro gas generated within the plant should be used as a fuel.
- 2.1.4 Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 metre.
- 2.1.5 Adequate instrumentation for measurement and control of temperature and pressure along with safety interlocks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. Automatic control systems such as Programmed Logic Control (PLC) shall be adopted. It should be ensured that the reactor is under positive pressure all the time.
- 2.1.6 In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.
- 2.1.7 The collection of the oil from the condensers should be in closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.
- 2.1.8 At the end of the pyrolysis process the reactor has to be cooled before the removal of carbon. During this process, the reactor should be purged with nitrogen.
- 2.1.9 The removal of carbon should be started after the reactor's temperature has come down to below 50°C.
- 2.1.10 The removal of carbon should be through a mechanised system and it should be ensured that no spillage takes place during the collection of the carbon in the bags.
- 2.1.11 Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.

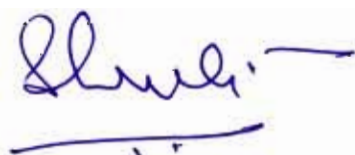


- 2.1.12 Adequate firefighting system like sprinklers and fire hydrant with necessary pumping system and water storage should be provided.
- 2.1.13 The plot size should be adequate for storage of crumb or cut tyres, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 square metres.
- 2.1.14 The plant shall possess clearance certificates issued by concerned departments.
- 2.1.15 The carbon black and the oil obtained from the process should be supplied only to actual users/processors.
- 2.1.16 The waste water generated in the process from condensers or any scrubbers should be properly treated in an effluent treatment plant and the sludge generated should be sent to TSDF.
- 2.1.17 Oil containing water condensate should be treated in suitable ETP. Oily sludge/residues should be disposed through TSDF.

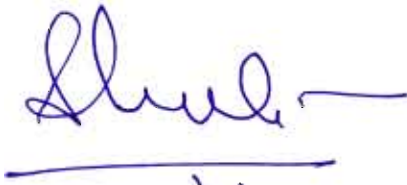
2.2 Continuous Process:

The continuous plants operating in the country do not suffer from most of the environmental and safety problems encountered in the existing batch plants. However, even for the continuous pyrolysis plants the following facilities have to be ensured:


- 2.2.1 The feed to the reactor is in the form of crumbs, it should be ensured that during handling/ transfer of the crumbs there should be suitable system for suction and collection of fugitive fibres.
- 2.2.2 The feeding system should be provided with a air-lock arrangements so that no air enters the reactor during feeding.
- 2.2.3 The initial heating of the reactor should be done by liquid fuel or gas. The flue gas should be released to the environment through a chimney of at least 30 metres height.
- 2.2.4 After initial heating, during the pyrolysis process, the pyro gas generated within the plant should be used as a fuel.
- 2.2.5 Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency

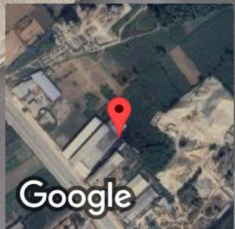


- situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 metre.
- 2.2.6 Adequate instrumentation for measurement and control of temperature and pressure along with safety interlocks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. Automatic control systems such as Programmed Logic Control (PLC) shall be adopted. It should be ensured that the reactor is under positive pressure all the time.
- 2.2.7 In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.
- 2.2.8 The collection of the oil from the condensers should be in closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.
- 2.2.9 The removal of carbon should be through a mechanised system and it should be ensured that no spillage takes place during the collection of the carbon in the bags. Moreover an air-lock should be provided to ensure no entry of air into the reactor.
- 2.2.10 Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.
- 2.2.11 Adequate fire-fighting system like sprinklers and fire hydrant with necessary pumping system and water storage should be provided.
- 2.2.12 The plot size should be adequate for storage of crumb or cut tyres, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 square metres.
- 2.2.13 The plant shall possess clearance certificates issued by concerned departments.
- 2.2.14 The carbon black and the oil obtained from the process should be supplied only to actual users/processors.
- 2.2.15 The waste water generated in the process from condensers or any scrubbers should be properly treated in an effluent treatment plant and the sludge generated should be sent to TSDF.
- 2.2.16 Oil containing water condensate should be treated in suitable ETP. Oily sludge/residues should be disposed through TSDF.



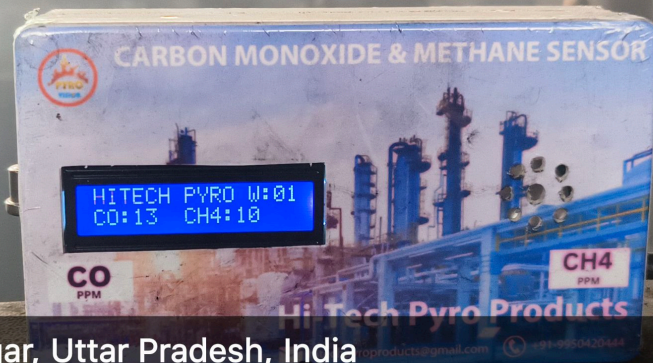


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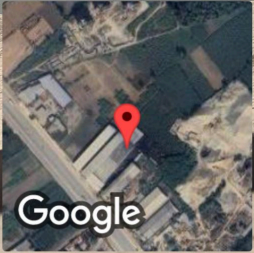


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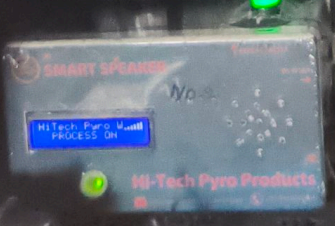
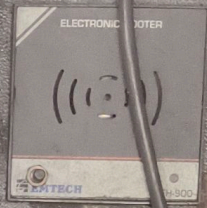
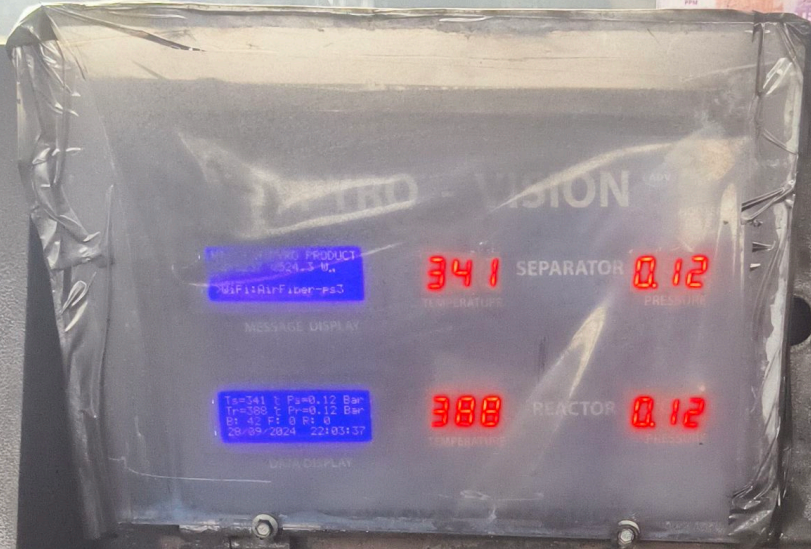


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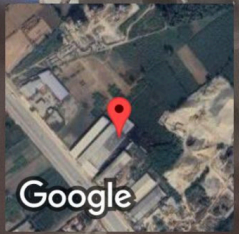


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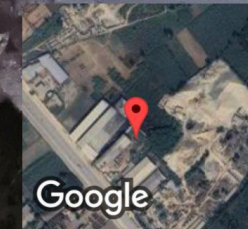


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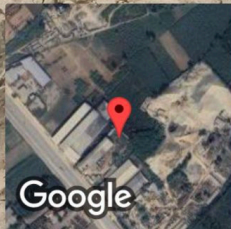
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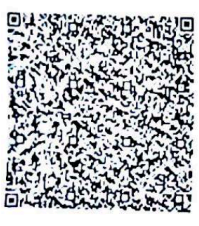
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e-Stamp



Certificate No. : IN-UP86648852839438W
 Certificate Issued Date : 17-Sep-2024 04:08 PM
 Account Reference : NEWIMPACC (SV)/ up14117804/ MUZAFI APIMAGAR SADAR/ UP-MJF
 Unique Doc. Reference : SUBIN-UPUP1411780470100735980191W
 Purchased by : MS MMD GREEN ENERGY SOLUTIONS
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : MS UTTAR PRADESH WASTE MANAGEMENT PROJECT
 Second Party : MS MMD GREEN ENERGY SOLUTIONS
 Stamp Duty Paid By : MS MMD GREEN ENERGY SOLUTIONS
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

FOR MMD GREEN ENERGY SOLUTIONS

PROPRIETOR

Amit

SERVICE AGREEMENT

This Service Agreement („Agreement”) is made on 25nd July 2024 at Kanpur Dehat, Uttar Pradesh, and shall be effective retrospectively from 25-07-2024 (hereinafter referred as the “Effective Date”) and will remain effective for 5 years therefrom.

BY AND BETWEEN

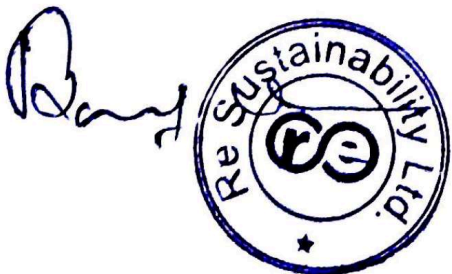
M/s Uttar Pradesh Waste Management Project (A Division of Re Sustainability Ltd.) having UPPCB CCA No. 157137/UPPCB/KanpurDehat(UPPCBRO)/CTO/both/KANPUR DEHAT/2022, dated -1st October 2022 situated at Village - Kumbhi, Distt. - Kanpur ((Dehat), Uttar Pradesh - and having its registered office at Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad-500 081, India (hereinafter referred to as “UPWMP/ OPERATOR”) and represented by its Authorized Signatory, of the **FIRST PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof)

A N D

M/s. MMD Green Energy Solutions having their production units at Khasra No.-1160/2 and 1160/4, Jansath Road, Village-Shernagar, Muzaffarnagar, Uttar Pradesh, 251002 (hereinafter referred to as “GENERATOR”) **SECOND PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof).

The UPWMP and GENERATOR hereinafter individually referred to as “PARTY” and collectively as “PARTIES”.

FOR MMD GREEN ENERGY SOLUTIONS



PROPRIETOR

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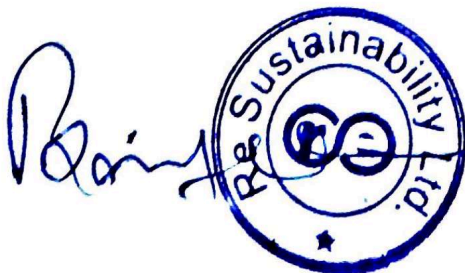
Amit

WHEREAS

- A. UPWMP has set up an engineered common facility to treat, store and dispose off Hazardous Waste A's per the guidelines under "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016" with authorization by UP Pollution Control Board.
- B. GENERATOR desires to get their Hazardous Waste, being generated at their production unit mentioned above as per their UP Pollution Control Board Authorization to be Collected, Transported, Treated, Stored and Disposed off, by utilizing the services of the UPWMP. Copy of Authorization is part of this Agreement.

NOW THEREFORE THOSE PRESENT WITNESSETH AND IT IS HEREBY DECLARED AND AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:

01. The Scope of service to be provided by the UPWMP is limited to Transport, Treat, Store and Dispose Hazardous Waste of the GENERATOR.
02. UPWMP shall dispose the Waste as per the mandate given to UPWMP, as it is a Common Facility catering to diverse Wastes. UPWMP shall follow Ministry of Environment & Forests, Central Pollution Control Board, UP Pollution Control Board specified rules & guidelines, along with future amendments, and adopting latest disposal technologies.
03. UPWMP hereby confirms that GENERATOR is a registered Member of UPWMP and also is in receipt of an amount of **Rs.20,000/- (Rs. Twenty Thousand only)** towards Membership Registration Fees as per the criteria mentioned in Annexure-A, Item no. 01 which is non-refundable, non-interest bearing amount.
04. The Membership No. on the Certificate and as registered with UPWMP is **UPWMP-KNP- HzW-CHW-TSDF-2469**.
05. GENERATOR has mandatory obligation to provide the entire process details which leads to generation of Hazardous Waste to UPWMP for the purpose of determining the Waste Characteristics and to decide parameters for comprehensive analysis, as well as its final pathway of treatment, storage and disposal of the wastes
06. GENERATOR has mandatory obligation to declare Hazardous Waste Quantities on annual/monthly basis "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016 and any amendment thereof" and confirm to a set schedule of waste disposal to UPWMP facility as per the declaration format in Annexure-A. Failure to provide this information at the time of agreement or within 30 days from date of signing, shall nullify the agreement terms and conditions.
07. The registered GENERATOR obligations for utilizing the facility are:
 - i) Provide details, in case a waste is classified as explosive /inflammable in nature, the fact has to informed to UPWMP .Detailed information on its characteristics and safe handling practices shall be furnished in advance to UPWMP .In case of any explosion /fire accident arising during Collection of Waste the Generator is solely responsible, in case information as required is not furnished by the Generator.

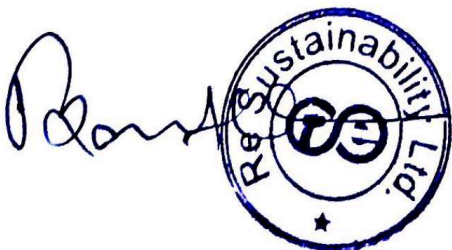


FOR MMD GREEN ENERGY SOLUTIONS

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Amit PROPRIETOR

- ii) Provide details of Waste in the Manifest form (Form 10 - as per "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016", provided by UPWMP at cost) and a TREM card (Form 08 - as per "Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016" provided by UPWMP at cost to the transporter of the Waste.
- iii) Provide comprehensive analysis of Waste on parameters identified in Annexure-A Item no. 08 and also other parameters as could be applicable based on the material characteristics / process. UPWMP shall also analyze the Waste for finger print analysis. The parameters for comprehensive and finger print analysis are provided in Annexure-A Item no. 08 & 09. In the event there are differences in the analysis results, the GENERATOR may send their samples to a mutually agreed third party at their own cost. Fresh Comprehensive analysis reports shall be provided by GENERATOR in one or more of the following occasions there is a discrepancy between Comprehensive Analysis and Finger Print Analysis the findings will be reported to UPPCB also.
- There is a change in waste characteristics
 - There is a change in manufacturing process
 - There is a change in product mix/ raw material mix
 - An otherwise known reason for change in waste quantities and characteristics and/or
 - 2 Years whichever is earlier
08. The Comprehensive Analysis report shall be used to determine the Disposal Pathway based on the Waste Characteristics & as per MoEFCC, CPCB and UP PCB rules and guidelines issued from time to time. Disposal Pathway shall be mutually agreed between GENERATOR & UPWMP and shall form the basis for disposal / USER charges. The base charges are as defined in this agreement in Annexure-A - Item 02.
09. The Charges for Collection, Treatment, Storage, Disposal facility (herein after called as USER CHARGES) will be applicable to GENERATOR as per Annexure-A - Item No. 02, Item No. 03 & 04. All the Charges are exclusive of taxes including GST, duties, cess, tolls etc. and shall be borne by the Generator only.
10. User Charges are subject to Annual Revision also on the basis inflation / escalation of fuel costs, on major price escalations viz., Power Tariff, Change in Disposal Technologies / Method, Wage Hike or wholesale price index or otherwise .
11. The main modes of disposal shall be direct landfill, stabilization followed by landfill, direct incineration, and incineration after treatment of Waste etc. The modes of disposal are dependent on the Waste characteristics.
12. The UPWMP on receipt of information from the GENERATOR, will plan and schedule collection of the Waste from the GENERATOR premises. Safety of community (humans, flora, and fauna) during Collection is prime and thus safety information will have to be provided by the GENERATOR in (Form 09), Waste Collection Manifest (Form 10) and TREM Card (Form 08) for every Waste type as per "Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016". In the event of false information to UPWMP of any nature, all associated direct and indirect liabilities are the responsibility of the GENERATOR.
13. In case a Waste is classified as explosive in nature, the fact has to be informed to UPWMP. Detailed information on its characteristics and safe handling practices shall be furnished in advance to the UPWMP. In case no information is provided, or information is held back and in the event of any explosion or accident during Collection and during handling at UPWMP site the GENERATOR is solely responsible for all associated direct and indirect liabilities.



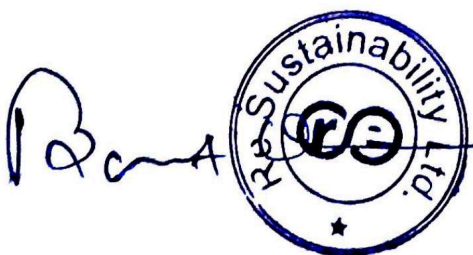
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14. In case, for any reason, if UPWMP vehicle is sent back to the UPWMP without giving the Waste, even after being requisitioned by the GENERATOR, the GENERATOR has to pay the Collection CHARGES for that trip as mentioned under Annexure-A Item 03 for the full capacity load of vehicle.
15. GENERATOR is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by UPWMP in a sanitary manner and so also, the container area should be accessible to the UPWMP vehicle, to come and collect the Container. The Transporter reserves the right to reject collection of Hazardous Waste spilled over the ground and Container whose exteriors are soiled by Hazardous Waste spillage.
16. The GENERATOR has to pay a fixed amount to UPWMP as minimum yearly service commitment charges every year for the purpose of utilization of UPWMP services as per the charges mentioned in Annexure-A Item-06. This amount shall be payable within 30 days from the date of Signing of this Agreement and shall be adjusted against every month User Charges invoices. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular month/period, the UPWMP shall forfeit the amount that is unutilized in that calendar year.
17. The monthly User Charges invoice will be sent to the GENERATOR on or before 5th of every succeeding month and the bill amount shall be paid within 10 days of submission of bill.
18. The payments delayed beyond the period stipulated vide (17) above, interest shall be levied at the rate of 2.5% per month for the outstanding amount. If the outstanding amount has not been paid during the month, UPWMP reserves the right to refuse to extend the facility's services to the GENERATOR.
19. UPWMP reserves the right to terminate the Membership and agreement in the event GENERATOR fails/refuses to pay the bills/dues within three months of raising the bill. Otherwise penal interest will impose 30 % per annum.
20. Wastes which require alternate destruction technologies like reuse/ recycle etc. and if such technology exists at the facility, may be treated upon request by the GENERATOR. However, the prices for such treatment techniques shall be determined by the UPWMP on a case to case basis purely based on their characteristics.
21. Notwithstanding anything else contained herein, neither PARTY hereto shall be liable for damages or to have this AGREEMENT terminated for any delay or default in the performance of such PARTY hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such PARTY, including but not limited to, acts of God, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections.
22. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, by and between the parties hereto.
23. Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
24. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
25. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same or any other breach or non-fulfillment on a future occasion.



FOR MMD GREEN ENERGY SOLUTIONS

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26. In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future law such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.
27. Either party shall have the right to terminate the agreement in the event of violation/default of any of the terms and conditions as agreed upon in this agreement upon giving 30 days written notice to the other party.
28. Any dispute arising on any clause or clauses of this agreement and the contents of the Annexure-A, hereto between the GENERATOR and UPWMP shall be referred to Arbitration. The Arbitration shall be governed by and conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 or as amended. The arbitration proceedings shall be conducted in English and the Arbitration shall take place at Kanpur. The arbitral award shall be final and binding upon both parties. The costs arising out of Arbitration shall be borne by the parties equally.
29. UPWMP and the GENERATOR mutually agree that the Courts of Kanpur in Uttar Pradesh shall have the exclusive jurisdiction over all the disputes arising out of this Agreement.
30. The GENERATOR agrees and undertakes to indemnify and keep harmless the UPWMP and vice versa, its directors, officers, employees, agent and subcontractors from and against any losses, demand, claim, suit, damage, liability (including any fines, governmental penalty, sanctions and legal costs), cost/expense, settlement suffered or incurred by the UPWMP, its director, officers, employees, agents, servants or third parties on account of or arising from:
- The Waste supplied by or collected from the Generator in case of any mismatch of waste from TREM card or finger prints; and any non-disclosure or wrong disclosure of any information as to the characteristic of waste, or
 - Any civil or criminal proceedings or liability under any law for any unlawful dumping of untreated wastes by the waste Generator either at the project site of UPWMP or anywhere else.
 - If applicable taxes, cess, duties, toll etc. are not borne and paid by Generator to the UPWMP and concerned authorities wherever applicable within the stipulated time limit.
31. The UPWMP agrees and undertakes to indemnify and keep harmless the GENERATOR, its directors, officers, employees, agent and subcontractors from and against any losses, demand, claim, suit, damage, liability (including any fines, governmental penalty, sanctions and legal costs), cost/expense, settlement suffered or incurred by the GENERATOR, its director, officers, employees, agents, servants or third parties on account of or arising from:
- The willful misconduct and/or gross negligence of the UPWMP (or any of its directors, officers, or employees) in performing its/their obligations under this Agreement;
 - Failure of UPWMP to comply with any and all applicable laws in performance of its obligations under this Agreement.
 - If taxes, cess, duties, toll etc. borne & paid by the GENERATOR to the UPWMP wherever applicable are not deposited to the concerned authorities within the stipulated time limit.



FOR MMD GREEN ENERGY SOLUTIONS

PROPRIETOR

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Amit

For Uttar Pradesh Waste Management Project
(A Division of Re Sustainability)

[Handwritten Signature]
Authorized Signatory



Witness: Name: *Ushal Singh*
Company/Occupation: Re Sustainability Ltd;
Designation: *Asst. Manager*

Sign: *[Handwritten Signature]*

Witness: Name: *Sameeksha*
Company/Occupation: Re Sustainability Ltd;
Designation: *Sr. Executive*

Sign: *[Handwritten Signature]*

For M/s MMD Green Energy Solutions

(AUTHORISED SIGNATORY)
GENERATOR, THE SECOND PART.

Witness: Name: _____
Company/Occupation: _____
Designation: _____

Sign: _____

Witness: Name: _____
Company/Occupation: _____
Designation: _____

Sign: _____

Encl:- ANNEXURE-A

FOR MMD GREEN ENERGY SOLUTIONS

[Handwritten Signature]
Re Sustainability Ltd.



PROPRIETOR

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Amit

ANNEXURE - A*Common Hazardous Waste Treatment Storage & Disposal Facility*01) MEMBERSHIP REGISTRATION FEE / DEPOSIT:

The lifetime deposit has to be paid by the GENERATOR, as is commonly applicable, is set-out in the following matrix, to help you understand and determine the payable amount as applicable.

Capital Investment of Industry [Rs.] (On Gross Block, without depreciation)	Deposited [Rs.]
< 1 Crore	5,000-50,000
1- 5 Crore	1, 50,000
5 – 10 Crore	3, 00,000
10 – 50 Crore	7, 50,000
50 – 100 Crore	10, 00,000
100 – 200 Crore	15, 00,000
> 200 Crore	20, 00,000

2) User Charges:

The GENERATOR shall pay the following applicable User Charges based on the Waste Types.

3.) Disposal Charges:

- Disposal Charges for ETP Sludge: Rs.2750 per MT
- Handling & Re-handling Charges: Rs.300 per MT
- Transportation Charges: Rs.4250 per MT

4) Project Escrow Fund Charges- [PEFC] –

A charge PEFC of @ 5% on the User Charges shall be applicable and levied on the actual waste quantities and applicable user charges. PEFC charges are only applicable for Landfill Waste. This Charge is towards Escrow Account for any emergency remediation post closure period management of TSDF.

- GST @18% applicable as per government rules & norms.

5) Container Handling Charges: [Optional, applicable when Services are utilized]

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PROPRIETOR

Amit

a) Container Handling Charges:

The GENERATOR shall pay for Handling Charges to Re Sustainability as follows for utilizing the Material Handling Equipment.

For Hooklift/Crane Operations: Rs. 250/- per MT

For Waste transported by GENERATOR, Handling (Unloading) Charges shall be Rs. 200/- per MT, if not transported by a Dumper/Tipper, otherwise **Rs.250/MT** shall be applicable

6) Minimum Yearly Service Charges:

The GENERATOR has to pay as applicable minimum Yearly service charges. This amount shall be paid on yearly basis. This amount shall be adjusted against User Charges invoices in a calendar period of one year. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular period, the GENERATOR shall forfeit the amount that is unutilized in that calendar year.

- For SSI – Rs.9000/- per Annum, For MSI - Rs.12000/- per Annum, & For LSI - Rs.18000/- per Annum
- Minimum billing of **Rs.4000 per Manifest** will be charged during the invoice raised.

Note: SSI: Small Scale Industry, MSI: Medium Scale Industry and LSI: Large Scale Industry

7) Truck Detention Charges:

Maximum time of Three hours is allowed for the truck to be detained at the GENERATOR premises from the time of reporting to their Security Gate. In the event this period is exceeded then Rs.500/- per hour shall be charged as detention charges unless it is mutually agreed and accepted between both parties in writing.

❖ Terms & Conditions:-

- This membership is valid as long as the user industry is in good standing with the CHWTSDF and has continued valid authorization from UPPCB.
- This CHW-TSDF shall accept only hazardous wastes as classified in HW Rules for disposal and shall not accept radioactive wastes, Municipal wastes, Bio-Medical waste....
- Acceptance of wastes is dependent on the fulfillment of regulatory and statutory guidelines for operations of CHWTSDF issued from time to time.
- Pathway of disposal of wastes and its price shall be decided based on the guidelines issued from time to time by regulatory authorities and shall be at the discretion of CHWTSDF

3) List of Parameters has to be Analyze:-A) Parameters analyzed for Comprehensive analysis of WASTE:-

1) Physical State	19)Lead (WLT)	37)Benzene	55)Methoxychlor
2)Color	20)Cadmium (Total)	38)Chloro Benzene	56)Pentachlorophenol
3)Texture	21)Cadmium (WLT)	39)Cresols	57)Toxaphene
4)Bulk Density	22)Total Chromium (Total)	40)1,4 - Dichloro Benzene	58)2,4,5 - Tri Chlorophenol
5)pH at 28.6°C	23)Chromium (WLT)	41)1,2 - Dichloro Ethane	59)2,4,6 - Trichlorophenol



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6)Paint Filter Liquid Test	24)Hexavalent Chromium (Total)	42)Pyridine	60)2,4,5 - TP (Silvex)
7)Loss on Drying at 105°C	25)Hexavalent Chromium (WLT)	43)Ethyl Methyl Ketone	61)Vinyl Chloride
8)Loss on Ignition at 550°C (Dry Basis)	26)Nickel (Total)	44)Nitro Benzene	62)2,4 -D
9)Calorific Value	27)Nickel (WLT)	45)Tetrachloro Ethylene	63)Chlordane
10)Flash Point	28)Zinc (Total)	46)Trichloro Ethylene	64)Ammonia as N (WLT)
11)Reactive Cyanide	29)Zinc (WLT)	47)1,1 - Dichloroethylene	65)Nitrate Nitrogen as N (WLT)
12)Reactive Sulfide	30)Manganese (Total)	48)2,4 - Dinitrotoluene	66)Total Phenols (WLT)
13)Water Soluble Organic	31)Manganese (WLT)	49)Endrin	67)Fluoride as F- (WLT)
14)Water Soluble inorganic	32)Arsenic as As (WLT)	50)Hetachlor (and its epaoxide)	68)Total Fluoride as F-
15)Water soluble halides (as cl-)	33)Copper (Toatl)	51)Hexachlorobenzene	69)Total Chlorides as cl-
16)Total Cynides	34)Copper (WLT)	52)Hexachlorobutadiene	70)Total Sulphates as S
17)Extractable Organics	35)Chloroform	53)Hexachloroethane	
18)Lead (Total)	36)Carbon Tetra	54)Lindane	

A) Parameters to be analyzed for Finger Print analysis of WASTE:-

1) Physical State	5) pH at 28.6°C	9)Calorific Value	13) Other critical parameters
2)Color	6)Paint Filter Liquid Test	10)Flash Point	
3)Texture	7)Loss on Drying at 105°C	11)Reactive Cyanide	
4)Bulk Density	8)Loss on Ignition at 550°C (Dry Basis)	12)Reactive Sulfide	

10) Taxes / Levies:- All Government / Municipal / Panchayat Taxes / Duties/ Levies/ Octroi / Tolls etc, as applicable from time to time, will be borne and payable by GENERATOR.



FOR MMD GREEN ENERGY SOLUTIONS

PROPRIETOR

Amit

DECLARATION

We, M/s. **MMD Green Energy Solutions** declare that based on our industry production and our annual projections we shall be disposing the following Hazardous Waste types to UPWMP. (Addl sheets could be used for multiple waste types)

- The Avg. Yearly generation of Hazardous Waste is expected as follows.
- 1. Avg. _____ MT per year of _____ type of Hazardous WASTE
- 2. Avg. _____ MT per year of _____ type of Hazardous WASTE
- 3. Avg. _____ MT per year of _____ type of Hazardous WASTE

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- The Avg. monthly generation of Hazardous Waste is expected as follows.
 - 1. Avg. _____ MT per month of _____ type of Hazardous WASTE.
 - 2. Avg. _____ MT per month of _____ type of Hazardous WASTE.
 - 3. Avg. _____ MT per month of _____ type of Hazardous WASTE

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- The Total accumulated/stored/buried in pits Hazardous Waste from the period of _____ is approximately as follows which is being sent to disposal at UPWMP.
 - 1. Approx. _____ MT of _____ type of Hazardous WASTE.
 - 2. Approx. _____ MT of _____ type of Hazardous WASTE.
 - 3. Approx. _____ MT of _____ type of Hazardous WASTE.

FOR M/s. **MMD Green Energy Solutions**

(AUTHORISED SIGNATORY) GENERATOR, THE SECOND PART

FOR MMD GREEN ENERGY SOLUTIONS

PROPRIETOR

Amit

IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHI
CIVIL/ APPELLATE/ORIGINAL JURISDICTION

DA No. 269 of 2024

Somanah Petitioner (s)
Appellant (s)

VERSUS

State of UP Respondent(s)
Appellant (s)

VAKALATNAMA

I/We Armit Bansal Prop M.M.J Green Solutions
7th Km Jansat Road, Vill Khunvajan, M.Nagar of

Petitioner(s)/ Respondent(s) in the above petition/Suit/Appeal/Reference do hereby appoint and retain Sh **I.K.KAPILA**, Advocateto act and appear for me/us in the above Suit/Appeal/Reference and on my/our behalf to conduct and prosecute (or defend) the same' and all proceedings that may be taken in respect of any application connected with the same of any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, and to deposit and receive money on my/our behalf in the said Suit/Appeal/Reference and in applications of Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate in pursuance of this authority.

Dated this the 15th day of Sept 2024.

ACCEPTED


(I.K.KAPILA)

Advocate

D 082, DLF Capital Greens
New Delhi-110015



Petitioner(s)/Appellant(s)
/Respondent(s)